

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

STARRED QUESTION NO:527

ANSWERED ON:28.04.2003

EMPLOYMENT OF CONTRACT LABOUR

AVSM, BRIG.(RETD.) KAMAKHYA PRASAD SINGH DEO;P. RAJENDRAN

Will the Minister of LABOUR be pleased to state:

- (a) whether the Government propose to bring forward a new legislation on employment of contract labour;
- (b) if so, the details thereof and the salient features of the proposed legislation;
- (c) whether this would enable industries to hire labour on a temporary basis on market demand;
- (d) if so, whether this will not result in the hiring and firing of labour; and
- (e) if so, the rationale behind such a move?

Answer

MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA)

(a) to (e): In wake of economic liberalization as well as judgements of various courts, and on the basis of experience gathered in the administration of the Act, the Government have undertaken a review of the Contract Labour (Regulation and Abolition) Act, 1970. The amendments, which may be effected in the Act have not yet been finalised.